

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.6 - IA/610(AHM)2024
in
C.P.(IB)/11(AHM)2022

Proceedings under Section 95 IBC

IN THE MATTER OF:

State Bank of India

V/s

Sunil Surendra Kakkad

.....Applicant

.....Respondent

Order delivered on: 22/04/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Mohit Gupta, Adv.

ORDER

IA/610(AHM)2024

Orders were reserved for pronouncement today in the main petition. Meanwhile, this application was filed. Ld. Counsel for the applicant seeks liberty to withdraw this application and to file fresh application with necessary documents and proof, if any, in the matter.

The application is allowed.

Accordingly, IA/610(AHM)2024 stands disposed of as withdrawn.

Orders pronounced separately in the main petition.

Sd/-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

Sd/-

CHITRA HANKARE
MEMBER (JUDICIAL)